

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.S.P. No. 251/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: M/s. Cairn India Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Peshwan Jehangir Krishna Kedia Himanshu Vidhani Sanika Gokhale	} Advocates	
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*Sanika*

Khaitan & Co,  
Advocates for the  
Petitioner Companies.

**Common Order**

**TCSP 251/230-232/NCLT/MB/MAH/2017**

**TCSP 350/230-232/NCLT/MB/MAH/2017**

For the Petitioner company having filed the draft copy of the amended Scheme seeking incorporation of the Preference Shareholding component, the same is hereby allowed taking the amended Scheme on record.

The OL, in pursuance of the clarification sought by this Bench, filed a letter given by the Chartered Accountant appointed in this case, clarifying the modification sought in this Scheme will not have any effect on the shareholders' interest, that letter is also taken on record.

Company Scheme Petitions No.251 of 2017 and No.350 of 2017 are hereby allowed by  
a separate order.

Sd/-

**B.S.V. PRAKASH KUMAR**

Member (Judicial)

Sd/-

**V. NALLASENAPATHY**

Member (Technical)